IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

M.A. 470 of 98 O.A. 1080/91 Date of order 12.10.98

Present: Hon'ble Mr. D. Purkayastha, Judicial Member.

RAMESWAR TEWARI AND ANOTHER

- versus -

UNION OF INDIA & ORS.

For the applicants

: Mr. N.K. Roy, counsel.

For the respondents : None.

ORDER

Heard Id. counsel Mr. N.K. Roy appearing on behalf of the applicant Sri Rameswar Tewari and Anr. who filed this M.A. praying for an interim order against purported act of holding selection of Respondent No.6 for his further promotion to the post of Assistant Yard Master. counsel Mr. Roy submits that in another case bearing O.A. No. 1245 of 98 (R.C. Soren Vs. Eastern Railway) an interim order was passed by this Tribunal staying the holding of selection test as per letter dated 23.9.98 for 21 days only. Respondents were further directed to file reply within 21 days from today i.e. from 5.10.98. It is found from the record that applicant's interim prayer of staying the promotion of respondent No.6 was considered by this Bench on 23.9.96; and it was ordered that any promotion in the meantime shall abide by the decision of Hon'ble CAT, Calcutta Bench in connection with O.A. 1080 of 91 and M.A. 470 of 98 respectively. In view of the said specific order passed by the DB, so I find no justification to stay the selection test as prayed for by the Id. counsel for the applicant in this application. However, matter of stay may be considered alongwith O.A. 1245/98 which has been fixed for further order on expiry of the 21 days w.e.f. 5.10.98. The matter is adjourned to 28.10.98.

> (D. Purkayastha) Member (J)